

(b) whether the Punjab Government consulted the Delhi Administration or the Central Government in this connection; and

(c) what steps do Government propose to take to protect Delhi area from such a menace?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) A cut with a discharging capacity of 450 cusecs as recommended by the Three-man Committee appointed by the Ministry of Irrigation and Power has been agreed to from the outfall of drain No. 8 to the Najafgarh jheel for relieving drainage congestion in Jahazgarh area, subject to the condition that the following works should be completed before the operation of the cut:—

- (i) Diversion channel from Gohana via Punjab territory to the river Yamuna;
- (ii) Najafgarh Drainage Scheme, Phase II;
- (iii) Control regulators on the proposed cut; and
- (iv) Further enlargement of Najafgarh drain.

The additional waters from the Jahazgarh area would be permitted to pass into the jheel only after the attainment of water level at R.L. 688.

(b) The drainage problem of areas adjoining Delhi and Punjab was considered at a meeting held in the Ministry of Irrigation and Power on 20th October, 1960. The representatives of the Central Government, the Delhi Administration and the Punjab Government were present. In this meeting, a three-man Committee was appointed for examining the drainage problems. This Committee's report was accepted by all concerned, and as far as the cut from Jahazgarh area to the Najafgarh jheel was concerned, the conditions indicated in reply to (a) above were stipulated.

(c) In view of (a) and (b) above, this does not arise.

Drinking water supply in Delhi

4411. { Shri C. K. Nair;
Shri Naval Prabhakar:

Will the Minister of Health be pleased to state:

(a) the name of the Ministry which is responsible for the full supply of drinking water for the city of Delhi;

(b) the schemes which are under way for ensuring the full supply of drinking water for the city within the Third Five Year Plan, and

(c) the total cost involved in these schemes.

The Minister of Health (Shri Karmarkar): (a) The Municipal Corporation of Delhi is responsible for the supply of drinking water to Delhi. The Ministry responsible for answering question in Parliament regarding water supply to Delhi is the Ministry of Health.

For giving directions to the Municipal Corporation of Delhi under Section 487 of the Delhi Municipal Corporation Act, 1957 (No. 66 of 1957), the Ministry of Home Affairs are the administrative Ministry.

(b) During the Third Five Year Plan it is proposed to increase the capacity of Water Works from 90 to 130 million gallons per day and all works to achieve this, such as raw water pumps, mains, treatment plants reservoirs, Venturi Meters, Distribution Mains etc. have been included in the Third Five Year Plan.

(c) The estimated cost of schemes approved to be included in the Third Five Year Plan is Rs. 500.32 lakhs.

Diversion of Drain No. 8 into Jamuna

4412. { Shri C. K. Nair;
Shri Naval Prabhakar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government have received any complaints from some

villagers in Delhi regarding the diversion of drain No. 8 of Rohtak into Jamuna through drain No. 6;

(b) steps taken by Government to rectify their grievances; and

(c) the alignment that is agreed upon between the Central and the Punjab Governments?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The reply is in the affirmative.

(b) The matter is receiving attention of technical experts of Punjab and Central Government.

(c) No alignment has yet been agreed to.

Pay scales of Surgeons in Delhi

4413. Shri S. M. Banerjee: Will the Minister of Health be pleased to state:

(a) whether new pay scales recommended by Pay Commission for the doctors both Assistant Surgeon, Grades I and II working under Delhi Administration have not yet been implemented;

(b) if so, the reasons for the abnormal delay;

(c) whether some of the doctors have been fixed in the scale of Rs. 375—800;

(d) whether this pay scale was recommended by the Pay Commission;

(e) whether non-practising allowance is paid to all doctors; and

(f) if not, whether they are allowed private practice?

The Minister of Health (Shri Karmarkar): (a) and (b). The Pay Commission's recommendations for revision of the pay scale of the posts of Assistant Surgeons, Grade II have been implemented.

The posts of Assistant Surgeon, Grade I are included in Grade V of the Central Health Service. Revised scales of pay for all the Grades of

the Central Health Service, including Grade V have been notified. Pending the formation of the Central Health Service Cadre, however, steps have been taken to prescribe revised scales of pay for individual posts including the posts of Assistant Surgeon, Grade I.

(c) and (d). No.

(e) Non-practising allowance is paid to all the doctors under the Delhi Administration except the following:—

1. Principal, Maulana Azad Medical College.

2. Additional Medical Superintendent, Irwin Hospital.

3. Medical Officers who have been declared as Authorised Medical Attendants for the treatment of Government servants and their families.

4. E.N.T Specialist.

(f) The following are allowed private practice:—

1. Additional Medical Superintendent who is holding the additional charge of the post of Staff Surgeon, Delhi.

2. E.N.T. Specialist.

3. Medical Officers who have been declared as Authorised Medical Attendants are allowed private practice among the families of entitled Government servants only.

Electrification between Sambalpur and Rourkela Stations

4414. Shri P. G. Deb: Will the Minister of Railways be pleased to state:

(a) whether any progress has been made regarding the electrification of Railway Stations between Sambalpur and Rourkela;

(b) if so, the total amounts sanctioned for the same; and

(c) when the work is likely to be completed?